

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS : BILASPUR**

**Original Application No.203/00648/2018**

Bilaspur, this Thursday, the 19<sup>th</sup> day of September, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Mahendra Kumar Dekate  
S/o Ramkishan Dekate  
Aged about 55 years  
R/o Quarter 12E  
Street 9, Sector-5 Bhilai  
District Durg (C.G.)

**-Applicant**

**(By Advocate-Shri Bharat Sharma proxy counsel for  
Shri Manoj Paranjpe)**

**V e r s u s**

1. Steel Authority of India Ltd.  
Bhilai Steel Plant Through  
General Manager (Personal)  
Bhilai Steel Plant  
District Durg (C.G.) 490001

2. General Manager (Personal)  
Steel Authority of India Ltd.  
Bhilai Steel Plant  
District Durg (C.G.) 490001

3. Deputy General Manager (ERS)  
Bhilai Steel Plant,  
District Durg (C.G.) 490001

**- Respondents**

**(By Advocate-Shri B.P. Rao proxy counsel  
for Dr. S.K. Pande)**

**O R D E R (Oral)****By Navin Tandon, AM:-**

The applicant has filed M.A. No.203/1180/2019 for withdrawal of this Original Application with liberty to approach appropriate forum of law.

**2.** Para 2 of the said M.A. reads as under:-

*“2. That, an abjection has been raised by the Respondent Department with regard to the Maintainability of the instant Original Application on the ground that the challenge to the Order passed by the High Power Caste Scrutiny Committee, Raipur cannot be made before this Hon’ble Tribunal and the appropriate Forum of law would be High Court.”*

**3.** Accordingly, M.A. is allowed. Original Application is dismissed as withdrawn with liberty as aforesaid.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

kc